



## The Tamil Nadu (Added Territories) Extension of Laws Act, 1962

Act 14 of 1962

**Keyword(s):**

Added Territories, Existing Law

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## [TAMIL NADU] ACT No. 14 OF 1962.

THE [TAMIL NADU] (ADDED TERRITORIES) EXTENSION  
OF LAWS ACT, 1962.

[Received the assent of the President on the 13th December 1962, first published in the Fort St. George Gazette on the 19th December 1962 (Agrahayana 28, 1884).]  
An Act to extend certain laws to the added territories in the [State of Tamil Nadu].

Be it enacted by the Legislature of the [State of Tamil Nadu] in the Thirteenth Year of the Republic of India as follows :—

1. (1) This Act may be called the [Tamil Nadu] Short title (Added Territories) Extension of Laws Act, 1962 and commence ment.

(2) Section 10 shall be deemed to have come into force on the 26th day of January 1961; and the rest of this Act shall come into force on such date as the State Government may, by notification, appoint.

2. In this Act, unless the context otherwise requires,— Definitions.

(a) “added territories” means the territories specified in the Second Schedule to the Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959 (Central Act 56 of 1959);

(b) “existing law” means any law, Ordinance, regulation, order, by-law, or rule passed or made before the date of the commencement of this Act by Parliament, or by any Legislature, authority or person having power to make such a law, Ordinance, regulation, order, by-law or rule.

3. So much of the enactments specified in the First Extension Schedule as is in force on the date of the commencement of certain of this Act in the [State of Tamil Nadu] except in the enactments. added territories and relates to matters with respect to which the State Legislature has power to make laws for the State is hereby extended to, and shall be in force in, the added territories.

<sup>1</sup> These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

<sup>2</sup> For Statement of Objects and Reasons, see Fort St. George Gazette Extraordinary, dated the 30th October 1962, Part IV—Section 3, pages 226—227.

<sup>3</sup> This expression was substituted for the expression “State of Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

Amendment of certain enactments.

4. The enactments specified in the Second Schedule in so far as they apply to, and are in force in, the added territories are hereby amended to the extent and in the manner mentioned in the fourth column thereof.

Construction of references to laws not in force in the added territories.

5. (1) Any reference in any enactment specified in the First Schedule to a law which is not in force in the added territories shall, in relation to those territories, be construed as a reference to the corresponding law, if any, in force in those territories.

(2) Any reference in any existing law which continues to be in force in the added territories after the date of the commencement of this Act to any law repealed by section 7 shall, in relation to those territories, be construed as a reference to the enactment specified in the First Schedule corresponding to the law so repealed.

Construction of references to authorities where new authorities have been constituted.

6. Any reference, by whatever form of words, in any existing law to any authority competent at the date of the passing of that law to exercise any powers or discharge any functions in the added territories shall, where a corresponding new authority has been constituted by or under any enactment now extended to the added territories, have effect as if it were a reference to that new authority.

Repeal of corresponding laws.

7. The Andhra Irrigation Works (Levy of Compulsory Water-cess) Act, 1955 (Andhra Act XXIV of 1955), the Andhra Irrigation (Levy of Betterment Contribution) Act, 1955 (Andhra Act XXV of 1955) and the Andhra Silk-worm Seed (Control) Act, 1956 (Andhra Act XV of 1956), and any Act, Ordinance, regulation, order, by-law, rule or other law corresponding to an enactment specified in the First Schedule in force in the added territories immediately before the date of the commencement of this Act by virtue of section 45 of the Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959 (Central Act 56 of 1959), or by virtue of any other legislative power shall, on the date of the commencement of this Act, stand repealed to the extent to which the corresponding law relates to matters with respect to which the State Legislature has power to make laws for the State.

Savings.

8. (1) The repeal by section 7 of any corresponding existing law shall not affect—

(a) the previous operation of any such law or anything done or duly suffered thereunder, or

(b) any right, privilege, obligation or liability acquired, accrued or incurred under any such law, or

(c) any penalty, forfeiture or punishment incurred in respect of any offence committed against any such law, or

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid ;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

(2) Subject to the provisions of sub-section (1), anything done or any action taken including any appointment or delegation made, notification, order, instruction or direction issued, rule, regulation, form, by-law or scheme framed, certificate, permit or licence granted or registration effected, under such corresponding existing law shall be deemed to have been done or taken under the corresponding provision of the enactment as now extended to, and in force in, the added territories and shall continue in force accordingly, unless and until superseded by anything done or any action taken under the said enactment.

9. For the purpose of facilitating the application in the added territories of any enactment specified in the First Schedule, any court or other authority may construe such enactment with such alterations not affecting the substance as may be necessary or proper to adapt it to the matter before the court or other authority.

10. (1) The <sup>2</sup>[Tamil Nadu] Essential Articles Control and Requisitioning (Temporary Powers) Act, 1949 (<sup>2</sup>[Tamil Nadu] Act XXIX of 1949) (hereinafter in this section referred to as the <sup>1</sup>[Tamil Nadu Act]), is hereby extended to, and shall be in force in, the added territories ; and sections 5 to 9 shall apply in relation to that Act as if it had been included in the First Schedule.

<sup>1</sup> This expression was substituted for the expression "Madras Act" by paragraph 3(2) of the Tamil Nadu Adaptation of Laws Order, 1970.

<sup>2</sup> These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

(ii) in section 6,—

(a) clause (1) shall be renumbered as clause (1-a), and before the clause as so renumbered, the following clause shall be inserted, namely :—

“(1) “added territories” means the territories specified in the Second Schedule to the Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959 (Central Act 56 of 1959);”;

(b) after clause (7), the following clause shall be inserted, namely :—

“(7-a) “date of commencement of the Act” and “date of the commencement of this Act”, in relation to the added territories mean the date of the commencement of the provision in which the expression occurs”; and

(iii) to section 120, the following proviso shall be added, namely :—

“Provided that nothing contained in this section shall apply to the added territories”.

12. The enactments specified in the Third Schedule, in so far as they apply to, and are in force in, the added territories are hereby repealed to the extent mentioned in the fourth column thereof. Repeal of certain enactments.

13. (1) If any difficulty arises in giving effect to the provisions of this Act or of any enactment extended to the added territories by or under this Act, the State Government, as occasion may require, may, by order, do anything which appears to them necessary for the purpose of removing the difficulty. remove difficulties.

(2) Every order issued under sub-section (1) shall, as soon as possible after it is issued, be placed on the table of both Houses of the Legislature, and if, before the expiry of the session in which it is so placed or the next session, both Houses agree in making any modification in any such order or both Houses agree that the order should not be issued, the order shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that order.

## THE FIRST SCHEDULE.

(See section 3.)

<i>Year.</i>	<i>Number.</i>	<i>Short title.</i>
(1)	(2)	(3)
<b>CENTRAL ACT.</b>		
1873	III	The <sup>1</sup> [Tamil Nadu] Civil Courts Act, 1873.
<b><sup>2</sup> [TAMIL NADU ACTS.]</b>		
1922	III	The Madras City Tenants' Protection Act, 1921.
1926	V	The <sup>1</sup> [Tamil Nadu] Borstal Schools Act, 1925.
1934	X	*The <sup>1</sup> [Tamil Nadu] Co-operative Land Mortgage Banks Act, 1934.
1935	VI	The Madras Maternity Benefit Act, 1934.
1954	II	The <sup>1</sup> [Tamil Nadu] Contingency Fund Act, 1954.
1954	XXIX	The <sup>1</sup> [Tamil Nadu] Electricity Supply Undertakings (Acquisition) Act, 1954.
1954	XXXIII	The <sup>1</sup> [Tamil Nadu] Dramatic Performances Act, 1954.
1955	III	The <sup>1</sup> [Tamil Nadu] Irrigation (Levy of Betterment Contribution) Act, 1955.
1955	IX	The <sup>1</sup> [Tamil Nadu] Cinemas (Regulation) Act, 1955.
1956	XXIII	The <sup>1</sup> [Tamil Nadu] Silkworm Seed (Production, Supply and Distribution) Act, 1956.
1956	XXXIX	The <sup>1</sup> [Tamil Nadu] Official Language Act, 1956.
1956	XLI	The <sup>1</sup> [Tamil Nadu] District Collectors' Powers (Delegation) Act, 1956.
1959	2	The <sup>1</sup> [Tamil Nadu] Open Places (Prevention of Disfigurement) Act, 1959.

<sup>1</sup> These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

<sup>2</sup> This expression was substituted for the expression "Madras Acts" by paragraph 3(2) of the Tamil Nadu Adaptation of Laws Order, 1970.

\*Now the Tamil Nadu Co-operative Land Development Banks Act, 1934.

## THE SECOND SCHEDULE.

(See section 4.)

Year.	Number.	Short title.	Amendments.
(1)	(2)	(3)	(4)
CENTRAL ACTS.			
1858	1	The <sup>1</sup> [Tamil Nadu] Compulsory Labour Act, 1858.	For section 6, the following section shall be substituted, namely:—  “ 6. Liability of persons refusing to contribute labour to the maintenance of irrigation and drainage works.—(1) Every person owning lands served by any irrigation or drainage work or any work connected therewith shall, whenever required by public notice by the head of the village under the orders of the Tahsildar or other superior Revenue officer, contribute labour for repairing or properly maintaining such irrigation or drainage work or for repairing or properly maintaining any work connected with such irrigation or drainage work.  (2) Every public notice given under sub-section (1) shall be in writing over the signature of the head of the village, shall contain the names of the persons bound to contribute the labour together with such other particulars as may be necessary to identify them, and the period or periods during which the labour should be contributed, and shall be widely made known in the village by affixing copies thereof in conspicuous public places within the village, or by publishing the same by beat of drum and by any other means that the head of the village may think fit. Every such notice shall also be published by affixture in the notice board of the offices of the Tahsildar or other Revenue officer under whose orders the notice was given.

<sup>1</sup>These words were substituted for the word “ Madras ” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

Year.	Num- ber.	Short title.	Amendments.
(1)	(2)	(3)	(4)
1858— contd.	I— contd.	The <sup>1</sup> [Tamil Nadu] Com- pulsory Labour Act, 1858 —contd.	(3) Any person required to con- tribute labour in pursuance of a notice given under sub-section (1) may, in lieu of such labour, pay such sum and within such time as may be specified in that behalf by a general or special order of the Tahsildar or other Revenue officer referred to in sub-section (1). The amount so payable shall, in case of dispute, be determined summarily by the Collector.
			(4) If any person who is bound to contribute labour in pursuance of a notice given under sub- section (1) neglects or refuses to contribute labour during the period specified in that notice or fails to pay the value of the labour under sub-section (3) it shall be lawful for the head of the village under the orders of the Tahsildar or other Rev- nue officer referred to in sub- section (1) to proceed at once to execute the work by emplo- ying some other person and all the expenses incurred in respect thereof together with a sum equal to the value of the labour not contributed shall be borne by the person so neglecting or refusing to contribute or failing to pay.
			(5) Where there are a number of persons liable to pay under the preceding sub-section, the Tahsildar or other Revenue officer under whose orders the notice was given under sub-section (1) shall, after such enquiry as he may deem neces- sary, apportion such expenses among the persons who are, as

<sup>1</sup> These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

Year.	Num- ber.	Short title.	Amendments.
(1)	(2)	(3)	(4)
1858— contd.	I—contd.	The [Tamil Nadu] Compulsory Labour Act, 1858—contd.	aforesaid, liable to bear the same and also determine the value of the labour not contributed. Such liability shall, as far as practicable, be apportioned among such persons in proportion to the extent of the lands actually served by the irrigation or drainage work or other work in connection with which the contribution of labour was required.
1859	XXIV	The [Tamil Nadu] District Police Act, 1859.	(6) All sums due under this section shall be payable on demand; and, on non-payment, the same may be recovered by the same means by which arrears of land revenue are recoverable.”
1861	V	The Police Act, 1861.	<p>In sub-section (1) of section 54-A, the words “and the rules, orders and by-laws made thereunder” shall be omitted.</p> <p>1. In section 1 relating to the interpretation clause, after the definition of the word “cattle”, the following definition shall be inserted, namely:—</p> <p>“The words ‘public place’ shall mean a place (including a road, street or way, whether a thoroughfare or not, and a landing place) to which the public are granted access or have a right to resort, or over which they have a right to pass.”</p> <p>2. In section 30—</p> <p>(i) in sub-section (1), for the words “on the public roads, or in the public streets or thoroughfares”, the words “in public places” shall be substituted;</p>

\* These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

Year.	Num- ber.	Short title.	Amendments.
(1)	(2)	(3)	(4)
1861— contd.	V— contd.	The Police Act, 1861—contd.	<p>(ii) in sub-section (2), for the words "in any such road, street or thoroughfare", the words "in any such public place" shall be substituted;</p> <p>(iii) in sub-section (4), for the words "in the streets", the words "in public places" shall be substituted.</p> <p>3. In section 31, for the words "on the public roads and in the public streets, thoroughfares, ghats and landing-places, and at all other places of public resort", the words "in public places", for the words "on the public roads and in the public streets", the words "in public places", and for the words "road, street, thoroughfare, ghat or landing-place", the words "public place" shall be substituted.</p> <p>4. In section 34, for the words "on any road or in any open place or street or thoroughfare", the words "in any public place" shall be substituted.</p>
1857	XXV	The Press and Registration of Books Act, 1867.	<p>After sub-section (2) of section 4, the following sub-section shall be added, namely :—</p> <p>"(3) (a) Where any press in respect of which a declaration has been made under this section—</p> <p>(i) does not commence the printing of books or papers, within a period of three months of such declaration, such declaration shall be void; or</p>

Year.	Num- ber.	Short title.	Amendments.
(1)	(2)	(3)	(4)
1867— contd.	XXV— contd.	The Press and Registration of Books Act, 1867—contd.	(ii) having commenced such printing within the period mentioned in sub-clause (i), has ceased the printing of books and papers for a period exceeding three months such declaration shall cease to have effect.
1894	I	The Land Acquisition Act, 1894.	(b) No press in respect of which a declaration made under this section has, under clause (a) become void or ceased to have effect, shall commence, or as the case may be, recommence, the printing of books or papers, without a new declaration having been made.”.
1936	IV	The Payment of Wages Act, 1936.	<p>1. For clause (b) of the proviso to sub-section (2) of section 18, the following clause shall be substi- tuted, namely :—</p> <p>“(b) in other cases, within six weeks of the receipt of the notice from the Collector under sec- tion 12, sub-section (2), or within six months from the date of the Collector's award, whichever period shall first expire.”.</p> <p>2. In the proviso to sub- section (3) of section 45, for the words “and the notice shall be deemed to be served on such person on the date on which the notice sent by registered post will, in the usual course of post, be received by the addressee”, the words “and service of it may be proved by the production of the addressee's receipt” shall be substituted.</p> <p>1. In clause (ii) of section 2—</p> <p>(i) in item (a), after the words “omnibus service”, the words “or motor or other transport undertaking” shall be added;</p>

Year.	Num- ber.	Short title.	Amendments.
(1)	(2)	(3)	(4)
1936— contd.	IV— contd.	The Payment of Wages Act, 1936— contd.	<p>(ii) after item (g), the following item shall be added, namely:—</p> <p>“(h) establishment or undertaking which the State Government may, by notification in the Official Gazette, declare to be an industrial establishment for the purposes of this Act.”.</p> <p>2. After section 11, the following section shall be inserted, namely:—</p> <p>“11-A. <i>Deductions in respect of house accommodations.</i>—The employer shall make the deductions authorised under clause (d) of sub-section (2) of section 7 from the wages of the employed person and remit the amount so deducted in such manner as the State Government may, by general or special order, specify.”.</p>

## [TAMIL NADU ACTS.]

1889	I	The 2[Tamil Nadu] Village Courts Act, 1888.	<p>1. In sub-section (3-A) of section 9, for the words “Depressed or Backward classes”, the words “members of the Scheduled Castes or Scheduled Tribes or Backward classes” shall be substituted.</p> <p>2. In section 38, for the words “If a plaintiff or a defendant die”, the words “If a plaintiff or a defendant dies” shall be substituted.</p>
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<sup>1</sup> This expression was substituted for the expression “Madras Acts” by paragraph 3(2) of the Tamil Nadu Adaptation of Laws Order, 1970.

<sup>2</sup> These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

Year.	Num- ber.	Short title.	Amendments.
(1)	(2)	(3)	(4)
1889— contd.	I— contd.	The 1[Tamil Nadu] Village Courts Act, 1888. —contd.	3. In section 71,— (i) for the words “If a decree-holder die”, the words “If a decree-holder dies” shall be substituted ; (ii) for the words “in the room of the deceased”, the words “in the place of the deceased” shall be substituted.
1890	II	The 1[Tamil Nadu] Canals and Public Ferries Act, 1890.	4. In section 72, for the words “If a judgment-debtor die”, the words “If a judgment-debtor dies” shall be substituted. 5. In clause (d) of sub-section (1) of section 76, before the words and figures “Towns Nuisances Act, 1889”, the word “1[Tamil Nadu]” shall be inserted. 6. In the marginal note to section 77, for the word “section”, the word “sections” shall be substituted. In sub-section (4) of section 10, for the last sentence, the following shall be substituted, namely :— “The net revenues derived from the management of the ferry shall be distributed between the authorities (including the State Government) maintaining approach roads at either end of the ferry, in such proportions and subject to such conditions as the State Government may, from time to time, by notification, direct”.

<sup>1</sup> These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

Year.	Number.	Short title.	Amendments.
(1)	(2)	(3)	(4)
1923	VIII	The <sup>1</sup> [Tamil Nadu] Survey and Boundaries Act, 1923.	1. In section 3, after clause (ix), the following clause shall be added, namely :—  “(x) ‘Village headman’ and ‘village accountant’ in relation to the Kanyakumari district and the Shencottah taluk of the Tirunelveli district respectively include ‘village officer’ and ‘village assistant’.”  2. In sub-section (3) of section 15, for the word, brackets and figure “sub-clause (2)”, the word, brackets and figure “sub-section (2)” shall be substituted.
1938	IV	The <sup>1</sup> [Tamil Nadu] Agriculturists Relief Act, 1937.	In clause (ii) of section 3,— (i) in proviso (A), the words “or foreign Government” shall be omitted;  (ii) in provisos (B) and (C), for the words “any other State in India”, the words “any other State or Union territory in India” shall be substituted.
1943	XVIII	The <sup>1</sup> [Tamil Nadu] Irrigation Works (Repairs, Improvement and Construction) Act, 1943.	In clause (a) of sub-section (1) of section 3, for the word “clauses”, the word “clause” shall be substituted.
1947	XXXI	The <sup>1</sup> [Tamil Nadu] Devadasis (Prevention of Dedication) Act, 1947.	In sub-section (3) of section 3.— (i) the words “or in any marriage procession or other procession taken out in public streets” shall be omitted;  (ii) the explanation shall be omitted.

<sup>1</sup>These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Law (Second Amendment) Order, 1969.

Year.	Number.	Short title.	Amendments.
(1)	(2)	(3)	(4)
1950	XXXII	The <sup>1</sup> [Tamil Nadu] Animals and Birds Sacrifices Prohibition Act, 1950.	For clause (c) of section 2, the following clause shall be substituted, namely:— “(c) ‘temple’ means, in any area in the State elsewhere than in the Kanyakumari district and the Shencottah taluk of the Tirunelveli district, a temple as defined in section 6, clause (17) of the Madras Hindu Religious and Charitable Endowments Act, 1951 (Madras Act XIX of 1951), and in any area in the Kanyakumari district and the Shenkottah taluk of the Tirunelveli district, a temple as defined in section 2, clause (1) of the Travancore-Cochin Temple Entry (Removal of Disabilities) Act, 1950 (Travancore-Cochin Act XXVII of 1950).”.

## THE THIRD SCHEDULE.

(See section 12.)

Year.	Number.	Short title.	Extent of repeal.
(1)	(2)	(3)	(4)
<sup>2</sup> [TAMIL NADU ACTS.]			
1881	I	The Madras Ports Police Act, 1881.	.. .. The whole.
1943	XXIII	The <sup>1</sup> [Tamil Nadu] Pawnbrokers Act, 1943	.. Sub-section (1) of section 23.
1944	III	The Madras City Municipal and District Municipalities (Amendment) Act, 1944.	The whole.

<sup>1</sup> These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

<sup>2</sup> This expression was substituted for the expression “Madras Acts” by paragraph 3 (2) of the Tamil Nadu Adaptation of Laws Order, 1970.

Year.	Number.	Short title.	Extent of repeal. (4)
1)	(2)	(3)	
1945	II	The Madras Estates Land (Amendment) Act, 1945.	The whole.
1949	V	The [Tamil Nadu] Agriculturists Relief (Amendment) Act, 1949.	Section 2.
ANDHRA ACT.			
1956	XXXII	The Nagarjunasagar Project (Acquisition of Land) Act, 1956.	The whole.
ANDHRA PRADESH ACT.			
1958	XIII	The Andhra Pradesh Urban Areas (Surcharge on Property Tax) Act, 1958.	The whole.

<sup>1</sup> These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.